

Central Administrative Tribunal
Principal Bench

R.A. No.44/2002

in

O.A. No.400/2001

New Delhi, dated this the 12th February, 2002

HON'BLE MR. S. R. ADIGE VICE CHAIRMAN (A)
HON'BLE MRS. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)

In the matter of:

Braham Prakash Khatri
& 7 Ors.

Applicants.

Versus

UOI & Anr.

Respondents.

ORDER (BY CIRCULATION)

S. R. Adige, VC (A)

Perused the RA seeking review of the Tribunal's order dated 8.1.2002 in OA No.400/2001.

2. The grounds contained therein do not bring it within the scope and ambit of Section 22 (3) (f) A.T. Act read with Order 47 Rule 1 CPC under which alone any order/decision of the Tribunal can be reviewed.

3. Even otherwise the prayer for regularisation of some of the applicants outside their own turn/quota, would be a violation of the recruitment rules and would not be in accordance with rules and instructions on the subject, which has been enjoined

(3)

in para 4 of the Tribunal's aforesaid order dated
8.1.2002.

4. RA is rejected.

Lakshmi
(MRS. LAKSHMI SWAMINATHAN)

VICE CHAIRMAN(J)

Adige
(S.R. ADIGE)
VICE CHAIRMAN(A)

(u9)